

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

ORDER

No. 78 Dated 22/04/2019

Sanction is hereby accorded to the grant of Financial Assistance in favour of below named Advocate for medical /financial assistance out of the Advocates' Welfare Fund maintained by the concerned Authority as per the details given below:-

S.No.	Name	Amount	Name of the Authority
1	Sh. N.P. Kotwal, Advocate	Rs.1,00,000/- (Rupees One Lac)	Registrar Judicial High Court of J&K, Jammu.

By order

(Sanjay Dhar) 22/4/19
Registrar General

No. 1598-1604/LP Dated 22/04/2019 18/4/19

Copy forwarded to the:-

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K, Jammu for information of Her Lordship.
2. Secretary to Hon'ble Mr. Justice Rajesh Bindal
3. Secretary to Hon'ble Mr. Justice Ali Mohammad Magrey
..... for information of Their Lordships.
4. Registrar Judicial, High Court of J&K, Jammu.
.....for information, and with the request to disburse the said amount to the concerned Advocate against the proper receipt out of the Advocates' Welfare Fund Account maintained by his office.
5. President J&K High Court Bar Association, Jammu for information.
- ✓ 6. In-charge N.I.C, High Court of J&K, Jammu for uploading on the official website of J&K High Court.
7. _____

22/4/19
Registrar General
18/4/19